BEFORE THE ADJUDICATING OFFICER

SECURITIES AND EXCHANGE BOARD OF INDIA

CORRIGENDUM UNDER RULE 5(5) OF THE SECURITIES AND EXCHANGE BOARD OF INDIA (PROCEDURE FOR HOLDING INQUIRY AND IMPOSING PENALTIES) RULES, 1995) TO ADJUDICATION ORDER NO. ORDER/GR/KG/2021-22/11513-17 IN THE MATTER OF BIRLA POWER SOLUTIONS LIMITED

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1. Whereas, by an Adjudication Order bearing Ref. ORDER NO. Order/GR/KG/2021-22/11513-17 dated April 27, 2021 (hereinafter referred to as 'adjudication order'), monetary penalties were imposed on certain entities mentioned therein.

2. And whereas, it has now been brought to my notice that although with respect to one of the entities i.e. Mr. Yashovardhan Birla ("Noticee No. 5" in the adjudication order), the charges leveled in the show cause notice was found to be not maintainable and was recorded as such at paragraph number 46 of the said order, inadvertently, a penalty was imposed on him at paragraph no. 53 of the said order. This is an error apparent on the face of the records.

3. In light of the above facts, the portion wherein a penalty was imposed on Mr. Yashovardhan Birla (at paragraph no. 53) is hereby removed and no penalty is imposed on him.

4. Other contents of the Adjudication Order ref. Order/GR/KG/2021-22/11513-17 dated April 27, 2021, shall remain unchanged.

5. A copy of this corrigendum shall be sent to the Noticees in the aforesaid order and also to SEBI.

Place: Mumbai
Date: 30.04.2021

G. RAMAR
ADJUDICATING OFFICER